

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.206

IA-1734/2022 IA-3831/2022

In

IB-424(ND)/2021

IN THE MATTER OF:

Navkar Builder Ltd.

Vs.

SPML Infra Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 17.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant

:

For the Respondent

: Adv. Ashish Makhija, Adv. Richa Singh

ORDER

IA-1734/2022:-

Pleadings are complete. List the matter for final arguments on **31.01.2023**.

IA-3831/2022:-

It is submitted by Mr. Makhija, Ld. Counsel that inadvertently order passed on 13.12.2022 states that "time granted to the Applicant to file rejoinder affidavit". However, in fact time was granted to the Respondent in IA for filing reply affidavit. Therefore, the said order shall reads as follows:

"One week time is granted to the respondents to file reply affidavit".

The order dated 13.12.2022 stands corrected as above. Reply, if any, may be filed within one week.

List the matter on **31.01.2023** for final arguments.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)